

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.415**  
**IB/750/ND/2023**

**IN THE MATTER OF:**

Utsav Securities Private Limited	...	Applicant
Versus		
Sri Endrash Investment And Financeprivate Limited	...	Respondent

**Under Section 7 (IBC)**

**Order delivered on 10.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Proxy Counsel Prakhyat Sharma  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Prakhyat Sharma Proxy Counsel for the Applicant is present through VC and submitted that settlement has been arrived between the parties and seeks some time to file memo for withdrawal of the matter. Learned Counsel for the Applicant is present through VC and submitted matter has been settled and they have filed MoU and want to withdraw the application i.e. IB/750/ND/2023. Considering the submissions made on behalf of the applicant, the present application i.e. IB/750/ND/2023 stands **dismissed** as withdrawn.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**